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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ O.M.P.(I) (COMM.) 291/2025

NAYARA ENERGY LIMITED .....Petitioner

Through: Mr. Dayan Krishnan, Sr. Advocate with Mr. Adarsh Ramanujan, Mr. Samrat Sengupta and Mr. Aayush Agarwala, Advocates.

versus

MICROSOFT CORPORATION INDIA PVT LTD & ANR.
.....Respondents

Through: Ms. Anuradha Mukherjee with Ms. Amita Katargadda and Mr. Soumya Dastupta, Advocates for R1.

CORAM:
HON'BLE MR. JUSTICE PURUSHAINDRA KUMAR KAURAV

O R D E R

% 06.08.2025

I.A. 19000/2025 (For modification of order dated 30.07.2025)

1. Heard learned counsel appearing for the parties on this application.

2. In view of the averments made in paragraph no.8, and the fact that the aforesaid position remains undisputed, the Court deems it appropriate to allow the petitioner to make a representation to the respondents detailing any grievances, and in turn, the respondents will address the same.

3. Ordered accordingly.

4. The order dated 30.07.2025 stands modified to the aforesaid extent.

5. The application is disposed of.

PURUSHAINDRA KUMAR KAURAV, J

AUGUST 6, 2025
tr/sp

This is a digitally signed order.
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